



2026:AHC:27596

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1873 of 2026

Mithlesh Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Kumar, Lok Nath Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. On the oral request of the learned counsel for the writ petitioner, he is permitted to implead the fifth respondent, District Program Officer, Kaushambi as party respondent.
2. Heard Sri Lok Nath Shukla, learned counsel for the petitioner and Sri R.S. Umrao, learned Standing Counsel, who appears for State-respondents.
3. The case of the writ petitioner is that she is presently posted as Anganwadi Karyakatri since 06.07.2006 and she seeks promotion on the post of Mukhya Sewika.
4. Prayer in the present petition is for a direction to the respondents to consider the claim.
5. Learned Standing Counsel submits that from Anganwadi Karyakatri, the writ petitioner is to be first promoted on the post of Anganwadi Worker and then Mukhya Sewika. Be that as it may be, the claim of the writ petitioner needs adjudication at the first instance by the fifth respondent, District Program Officer, Kaushambi.
6. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
7. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the fifth respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the

claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the fifth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

8. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

9. With the aforesaid observation, the writ petition is **disposed off**.

February 9, 2026

Ashu

(Vikas Budhwar,J.)